

ANNUAL REPORT ON INDUSTRIAL AND COMMERCIAL UNDERTAKINGS OF CENTRAL GOVERNMENT (PUBLIC ENTERPRISES SURVEY) FOR 1978-79, VOLS. I TO III.

SHRI R. VENKATARAMAN: On behalf of Shri Jagannath Pahadia, I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) on the working of Industrial and Commercial Undertakings of the Central Government (Public Enterprises Survey) for the year 1978-79. (Volume; I to III). [Placed in Library. See No. LT-379/80.]

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT AND UNION PUBLIC SERVICE COMMISSION (EXEMPTION FROM CONSULTATION) AMENDMENT REGULATIONS, 1979.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Police Service (Pay) First Amendment Rules, 1980, published in Notification No GSR 45 in Gazette of India dated the 19th January, 1980. [Placed in Library. See No. LT-380/80.]

(ii) The I.A.S. (Fixation of Cadre Strength) First Amendment Regulations, 1980, published in Notification No. GSR 76 in Gazette of India dated the 26th January, 1980. [Placed in Library. See No. LT-381/80.]

(iii) The IAS (Pay) First Amendment Rules, 1980, published in Notification No. GSR 77 in Gazette of India dated the 26th January, 1980. [Placed in Library. See No. LT-382/80.]

(iv) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment

Regulations 1980, published in Notification No. GSR 23(E) in Gazette of India dated the 30th January, 1980. [Placed in Library. See No. LT-383/80.]

(v) The Indian Administrative Service (Pay) Second Amendment Rules, 1980, published in Notification No. GSR 24(E) in Gazette of India dated the 30th January, 1980. [Placed in Library. See No. LT-384/80.]

(vi) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1980, published in Notification No. GSR 158 in Gazette of India dated the 9th February, 1980. [Placed in Library. See No. LT-385/80.]

(vii) The Indian Administrative Service (Pay) Third Amendment Rules, 1980, published in Notification No. GSR 159 in Gazette of India dated the 9th February, 1980. [Placed in Library. See No. LT-386/80.]

(viii) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1980, published in Notification No. GSR 176 in Gazette of India dated the 16th February, 1980. [Placed in Library. See No. LT-387/80.]

(ix) The I.A.S. (Fixation of Cadre Strength, Fifth Amendment Regulations, 1980, published in Notification No. GSR 202 in Gazette of India dated the 23rd February, 1980. [Placed in Library. See No. LT-388/80.]

(2) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1979 (Hindi and English versions) published in Notification No. G.S.R. 740 in Gazette of India dated the 2nd June, 1979 together with corrigendum thereto published in Notification No. GSR 441(E) in Gazette of India

dated the 14th July, 1979, under clause (5) of article 320 of the Constitution together with an explanatory memorandum. [Placed in Library. See No. LT-390/80.]

12.15 hrs.

ASSENT TO BILLS

SECRETARY: Sir, I lay on the Table the following five Bills passed by the Houses of Parliament during the last session and assented to:

1. The Appropriation Bill, 1980.
2. The Appropriation (Railways) Bill, 1980.
3. The Contingency Fund of India (Amendment) Bill, 1980.
4. The Payment of Bonus (Amendment) Bill, 1980.
5. The Central Excises and Salt and Additional Duties of Excise (Amendment) Bill 1980.

Sir, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following three Bills passed by the Houses of Parliament during the last session and assented to:

1. The Government of Union Territories (Amendment) Bill, 1980.
2. The Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Bill, 1980.
3. The Representation of the People (Amendment) Bill, 1980.

12.17 hrs.

ELECTION TO COMMITTEE

COMMITTEE ON OFFICIAL LANGUAGE

गृह मंत्री (श्रीमती जेएल सिंह): स्पीकर सर, मैं यह प्रस्ताव करता हूँ:--

“कि राजभाषा अधिनियम, 1963 की धारा 4 की अपराध (2) को अनुसरण

में, लोक सभा के सदस्य एकल संक्रमणीय मत द्वारा अनुपातिक प्रतिनिधित्व की पद्धति से संघ के शासकीय प्रयोजनों के लिए हिन्दी के प्रयोग में हुई प्रगति की समीक्षा संबंधी समिति में सदस्यों के रूप में कार्य करने के लिए अपने में से 20 सदस्य निर्वाचित करें तथा उक्त अधिनियम की धारा 4 की उपधारा (3) के अनुसार राष्ट्रपति को एक प्रतिवेदन दें जिसमें उसके संबंध में स्फारिशों की गई हों।”

MR. SPEAKER: The question is:

“That in pursuance of sub-section (2) of Section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from among themselves to be members of the Committee to review the progress made in the use of Hindi for the official purposes of the Union and submit a report to the President making recommendations thereon in accordance with sub-section (3) of Section 4 of the said Act.”

The motion was adopted.

12.19 hrs.

UNION DUTIES OF EXCISE
(ELECTRICITY) DISTRIBUTION
BILL*

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN): I beg to move for leave to introduce a Bill to provide for the payment out of the Consolidated Fund of India of sums equivalent to the net proceeds of Union duties of excise on electricity to the States to which the law imposing the duty extends and for the distribution of those sums among those States in accordance with the recommendations of the Finance Commission, in its report dated the 28th day of October, 1978.